

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

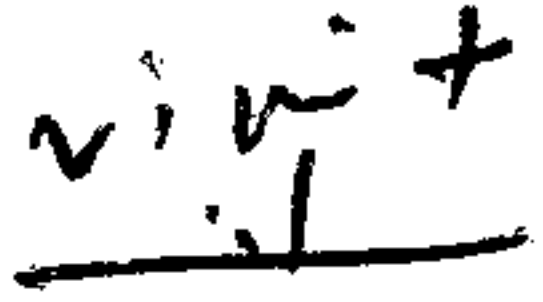
C.P. No. 45/241-242/NCLT/AHM/2019

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.06.2019**

Name of the Company: Meenaben Khuman & Anr
V/s.
MK Handicrafts Pvt. Ltd. & Anr

Section of the Companies Act: Section 241-242 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VINIT NAGAR	PCS	PETITIONER'S	
2.				

ORDER

The petitioner is represented through learned PCS.


The Proof of dispatch is filed.

None appeared on behalf of the respondent.


The service is awaited. The petitioner as well as the registry is directed to issue fresh notice to the respondent.

Meanwhile, the petitioner may inform the date of hearing to the respondent by way of E-mail also.

List the matter on 21.06.2019


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 12th day of June, 2019


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL